

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 307
IA-2699/2022
In
IB-382(PB)/2021

IN THE MATTER OF:

Piramal Enterprises Ltd

Vs

Mr. Krishan Kumar Jajoo

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 19.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prashant Kumar, Advocate

For the Respondent : Ms. Nivedita Grover and Ms. Shivani Sharma, Advocates

For the RP : Mr. Adhish Srivastava, Advocate

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **25.04.2024**.

Sd/-

(Court Officer)